

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 20954 OF 2012

Between:

M.Karishma, D/o.Sri.M.Mohan Krishna, aged 25 years, Occ: Business, Office at 1-20-248, Umajay Complex, Rasoolpura, Secunderabad

...PETITIONER

AND

1. The State of Andhra Pradesh, Rep.by its Principle Secretary to Govt., Municipal Administration and Urban Development Department, Secretariat Building, Saifabad, Hyderabad.
2. Greater Municipal Corporation of Hyderabad, Office at, Lower Tank Bund, Domalguda, Hyderabad. Rep.by its Commissioner
3. Deputy Commissioner, Greater Municipal Corporation of Hyderabad, Qutubullapur Circle, Secunderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to set-aside the action of the Respondents i.e., enhancement of the existing rate of property tax from 4 to 5 times in respect of Petitioner property bearing H.No.6-197/A situated at Vennalagadda, Qutubullapur Mandal, Ranga Reddy District under the guise of GO.MS.No.88, dated 5/3/3011 as the same is violative of the provisions of the Hyderabad Municipal Corporation Act, Hyderabad Municipal Corporation (Assessment of Property Tax) Rules, 1990 and omitting Rule 9, 10 and 11 thereof in GO.MS.No.88, Municipal Administration and Urban Development Department dated 5/3/2011 and failed to consider the representation dated 4/2/2012 of the Petitioner in any manner what-so-ever and

threatening to recover the enhanced tax and to set-aside the same while directing the Respondents to determine the tax after taking recourse of the law and the procedure prescribed thereof by issuance of a Writ more particularly a Writ in the nature of a Writ of Mandamus or any other appropriate writ or order or direction as the Hon'ble Court may deem fit and proper in the circumstances of the case or else the Petitioners will be put to great hardship and suffer irreparable loss

I.A. NO: 1 OF 2012(WPMP. NO: 26845 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased To stay all further, proceedings pursuant to the enhanced- tax demand notice of the Respondents pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI G. PURUSHOTHAM REDDY (NOT PRESENT)

Counsel for the Respondent No.1: GP FOR MUNICIPAL ADMN AND URBAN DEVELOPMENT

**Counsel for the Petitioner Nos.2 and 3: Ms.^TKANYA KUMARI, for
SRI M. DHANANJAY REDDY, SC FOR GREATER HYDERABAD MUNICIPAL CORPORATION**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.20954 of 2012

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Ms. T. Kanya Kumari, learned counsel appears for Mr. M. Dhananjay Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation, for respondent Nos.2 and 3.

2. Perused the record.

3. In this Writ Petition, the petitioner has assailed the validity of action of Greater Hyderabad Municipal Corporation (hereinafter referred to as 'the Corporation') in enhancing the rate of property tax from 4 to 5 times in respect of the property of the petitioner on the ground that the same is violative of the provisions of Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as 'the Act'), as well as Greater Hyderabad Municipal Corporation (Assessment of Property Tax) Rules, 1990.

4. Learned counsel for respondent Nos.2 and 3 submits that the controversy involved in this Writ Petition is squarely covered by an order dated 11.09.2024 passed by this Court in Writ Petition No.20955 of 2012.

5. In view of aforesaid submission and with a view to maintain parity, it is directed that the Corporation shall issue a special notice as envisaged under Section 220(2) of the Act to the petitioner within a period of one week and the petitioner is granted liberty to file objections to such special notice within a period of fifteen (15) days from the date of receipt of such special notice, if so advised.

6. With the aforesaid direction, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principle Secretary to Govt., The State of Andhra Pradesh Municipal Administration and Urban Development Department, Secretariat Building, Saifabad, Hyderabad.
2. Greater Municipal Corporation of Hyderabad, Office at, Lower Tank Bund, The Commissioner Domalguda, Hyderabad.
3. Deputy Commissioner, Greater Municipal Corporation of Hyderabad, Qutubullapur Circle, Secunderabad.
4. One CC to Sri G. Purushotham Reddy, Advocate [OPUC]
5. One CC to Sri M. Dhananjay Reddy, SC for Greater Hyderabad Municipal Corporation[OPUC]
6. Two CCs to GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CD Copies

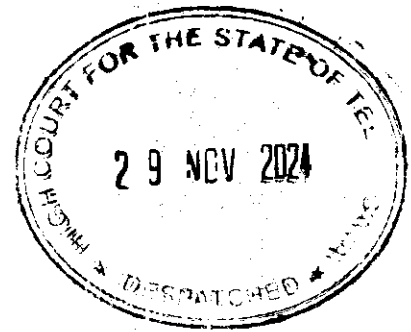
TJ
LS

HIGH COURT

DATED:14/10/2024

ORDER

WP.No.20954 of 2012



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

*10 copies
Kt
8/11/24*